

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-362/ND/2021
RA-192/2023

IN THE MATTER OF:

TLG India Pvt. Ltd.

.....Applicant

Vs.

Chikai Global Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv R Rai, Adv Dayaar Singla, Adv Shivani Purohit
For the Respondent :

ORDER

Ld. Counsel on behalf of Applicant is present. None appears on behalf of Respondent. Vide order dated 02.04.2024, Respondent were directed to file their reply. It is found that no reply has been brought on our record so far. In view of this and on the request of Ld. Counsel for the Applicant, list this matter on **11.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**